[श्री जैल सिंह]

लिया और उस के रिवाल्वर को छीन लिया और फिर मैदान उन के लिए साफ़ होता है। इसलिए अन्दर भी एक पहरेदार रहना चाहिए। बाहर की इतनी जरूरत नहीं वह अन्दर ही बैठा हो ताकि क्राइम करने वाले की यह पता हो कि इस बैंक में पैसा भी है और मारने वाला भी शस्त्र लिए अन्दर खड़ा है और अगर वह अन्दर गया, तो वह उस को मार देगा और कोई क्राइम करने से पहले उस को दबोच लेगा। इन सारी बातों को देखने के लिए हम ने जो कमेटी बनाई है, उस में बैंकों के अधिकारी और छोटे कर्मचारी हैं और फ़ाइनेंस डिपार्टमेंट और हमारा गृह मंत्रालय ये सब के सब मिल कर ऐसी स्कीम हम बना रहे हैं जिस से बैंकों को रखवाली में खर्चा भी कम आये, काम भी ज्यादा एफीशियंट हो और वहां ट्रेंड आदमी हों। मैं समझता हूं कि इस में एक्स सर्विसमेन को भी मौका मिलेगा। उनको भी हम इन कामों के लिए ले सकते हैं।

सब मेम्बरों ने बड़ी कृपा की कि सवाल बहुत कम पूछे हैं, तकरीरें बहुत अच्छी हुई हैं और तकरीरों से बहुत लाभ मिलता है। मैं सब का धन्यवाद करता हूं।

14.20 hrs.

CRIMINAL LAW (AMENDMENT) BILL

(i) Appointment of Member to Joint Committee

SHRI D. K. NAIKAR (Dharwad North): Sir, I beg to move:

"That this House do appoint Shri N. K. Sheiwalkar to the Joint Committee on the Bill further to amend the Indian Panel Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the death of Shri R. K. Mhalgi."

MR. DEPUTY-SPEAKER: The question is:

"That this House do appoint Shri N. K. Shejwalkar to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the death of Shri R. K. Mhalgi."

The motion was adopted

(ii) Recommendation to Rajya Sabha to Appoint Member to Joint Committee.

SHRI D. K. NAIKAR (Dharwad North): Sir, I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Lal K. Advani from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code the Code of Act, 1972 in the vacancy caused the retirement of Shri Lal K. Advani from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.